

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 342 of 2000

Wednesday, this the 29th day of March, 2000

CORAM

**HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER**

1. K.S. Vijayan Pillai,  
Koikkal Kizhakathil House,  
Vishersarikara,  
Mannar PO, Alappuzha Dist. ....Applicant

By Advocate Mr. P. Vinod Kumar

Versus

1. Union of India represented by  
the Secretary,  
Ministry of Finance, New Delhi.

2. Pay and Accounts Officer,  
Central Pension Accounting Office,  
Ministry of Finance, Trikoot II Complex,  
Bhikaji Cama Palace, New Delhi.

3. Pay and Accounts Officer,  
Department of Culture,  
5, Dr. Rajendra Prasad,  
8th Floor, Calcutta. ....Respondents

By Advocate Ms. A. Rajeswari, ACGSC

The application having been heard on 29th March 2000,  
the Tribunal on the same day delivered the following:

ORDER

**HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER**

The applicant seeks to direct the 2nd respondent to pay the deducted pension amount due to him from 1-6-1999 to 1-3-2000 with interest at 18% per annum and also to pay interest on the gratuity amount from 1-6-1999 to 1-3-2000 with interest at 18% per annum.

2. When the OA was taken up, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the 2nd

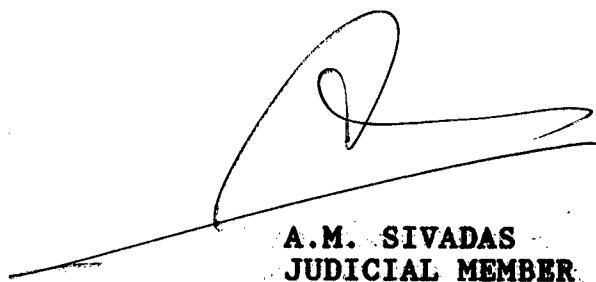
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respondent for redressal of the grievance. The learned counsel for respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the applicant is permitted to submit a representation to the 2nd respondent within fifteen days from today. If such a representation is received, the 2nd respondent shall consider the same and pass appropriate orders within three months from the date of receipt of the representation.

4. The original application is disposed of as above. No costs.

Wednesday, this the 29th day of March, 2000



A.M. SIVADAS  
JUDICIAL MEMBER

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